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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.713/88

Date of decision: 9.9.1993.

Shri Madan Lal Bhatia & Ors.

...Petitioners

Versus

Union of India through the
General Manager, New Delhi
and Others

...Respondents

Coram:- The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. B.S. Hegde, Member (J)

For the petitioners

Shri Umesh Mishra, Counsel.

For the respondents

Shri Romesh Gautam, Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

The learned counsel for the respondents Shri Romesh Gautam drew our attention to the order of the respondents issued on 7.9.1989, copy placed at Annexure R-1 (page 55 of the paperbook), which reads as under:-

"As a result of the High Court of Delhi Judgement in Writ petition NO.: 81/84 filed by S/Shree Madan Lal and Brijesh Kumar Fireman 'B' under Loco Foreman GZB now working as Elec. Asstt. under SEFO/LR/GZB, the seniority of these employees on the seniority list of Fireman 'A'/DSL-Asstt/Elect. Asstt. already issued vide this office letter No.758-E/10/1/Pt.III/P7 dated 4.1987 is revised as under:-

1. Shri Madan Lal s/o Sh. Udai Ram Elec. Asstt. GZB is assigned seniority at Sl. No:1207-B below Shri Vijay Kumar s/o Sh. Bansi Lal and above Shri Parveen Kumar s/o Dal Chand.

2. Sh. Brijesh Kumar s/o Sh. Ram Bharosey Elec-
Asstt./GZB is assigned seniority at Sl. No:1208-A
below Shri Parveen Kumar s/o Dal Chand and above
Shri Parbhu Dayal s/o Ganga Ram."

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The learned counsel for the petitioners submitted that S/Shri Madan Lal and Brijesh Kumar have already been provided the relief by granting the seniority as prayed. The seniority of the other petitioners would automatically be adjusted. In view of the above submission, nothing survives in the OA and the same is disposed of as infructuous. No costs.

B. S. HEGDE
(B.S. HEGDE)
MEMBER (J)

I. K. RASGOTRA
(I.K. RASGOTRA)
MEMBER (A)

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